

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)

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New Delhi, the 5th August, 1978.

NOTIFICATION  
INCOME TAX

No. 2460 (F.No. 404/25/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue No. 2256 (F.No. 404/25/78-ITCC) dated 11.4.1978 the Central Government hereby authorises Shri V.C. KADAPATTI being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri V.C. KADAPATTI takes over charge as Tax Recovery Officer.

sd/-  
(H. VENKATARAMAN)  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

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1. All Commissioners of Income-tax.
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NO. CC/ITCC/2584/581/RSP/78.

AUTHORISED FOR ISSUE:

  
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